

**Central Administrative Tribunal  
Principal Bench**

OA No. 1183/2018  
MA No. 1318/2018

This the 26<sup>th</sup> day of October, 2018

***Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)***

1. Central Secretariat Official  
Language Service Group 'A'  
Officers Association,  
Through its General Secretary,  
Brij Bhan, 58 years  
S/o Late Chet Ram,  
R/o 277, Type-IV, Sector-4  
R.K. Puram, New Delhi-110022  
**(Working as Dy. Director)**
2. Sh. Naveen Kumar Bohra, 58 years  
S/o Late Daya Shankar,  
R/o 179, Sector-8,  
R.K. Puram, New Delhi  
**(Working as Asstt. Director)**
3. Sh. Sudhir Kumar, 54 years  
S/o Sh. Kameshwar Prasad  
R/o 1151, Catania,  
Mahagun Mascot,  
Crossings Replik,  
Ghaziaba  
**(Working as Asstt. Director)**
4. Sh. Saltu Ram, 59 years  
S/o Sh. Tilthu Ram,  
R/o 32, Gali No. 4,  
Sangam Vihar, Burari  
Delhi- 110084  
**(Working as Asstt. Director)**

5. Sh. Chand Kiran Bedi, 52 years  
 S/o Late Y.C. Bedi,  
 R/o J-207, Sarojini Nagar,  
 New Delhi- 110021  
**(Working as Asstt. Director)**

...Applicants

(By Advocate: Sh. Vikram Singh proxy Sh. S.K.Gupta)

### **Versus**

Union of India through

1. Secretary,  
 Department of Personnel & Training,  
 North Block, New Delhi
2. Secretary,  
 Ministry of Home Affairs  
 Department of Official Language,  
 New Delhi City Centre Bhawan,  
 B Wing, 4<sup>th</sup> Floor,  
 Jai Singh Road,  
 New Delhi-110001

...Respondents

(By Advocate: Sh. Rajnish Prasad)

### **ORDER (ORAL)**

**By Justice L.Narasimha Reddy, Chairman**

This OA is filed challenging office order dated 04.03.2018 passed by the respondents. Through the said order, the benefit extended to 158 Senior Translators of Central Secretariat Official Language Services (CSOLS) has been withdrawn and ad hoc arrangements in which they are continued were stopped.

2. Today, learned counsel for respondents placed before us, copy of an office order dated 18.01.2018, through which, the office order dated 14.03.2018 has been superseded. The applicants were extended the benefit, which they were enjoying before the impugned order came to be issued. In view of this development, the OA has become infructuous and the same is dismissed.

3. In view of the above, MA No.1318/2018 also stands disposed of.

There shall be no order as to costs.

(Pradeep Kumar)  
Member (A)

(Justice L.Narasimha Reddy)  
Chairman

‘sd’